

(v) अलग-अलग कार्यकारी अधिका-
कारियों को उनकी हैसियत के
अनुसार और सरकार, व्यापार
संघों आदि द्वारा प्रायोजित
दलों के मुखियाओं को मनो-
रंजन भत्ता मंजूर किया जाता
है।

(vi) कम्पनियों, फर्मों को बड़ी कीमत
के सविदाओं के संबंध में
बातचीत करने की स्थिति में
3 से 4 व्यक्तियों तक के
दल भेजने की अनुमति दी
जाती है।

(ग) जी नहीं।

(घ) यह साल पैदा ही नहीं होता।

Export of Dry Fish to Ceylon through S.T.C.

2251. SHR G. M. BANATWALLA:
Will the Minister of COMMERCE AND
CIVIL SUPPLIES be pleased to state:

(a) how much have been the exports
of dry fish to Ceylon from Bombay
through S.T.C., Bombay for the last five
years;

(b) whether it is a fact that the ex-
ports are falling, and if so, whether
Government are considering de-
canalising the exports of dry fish from
S.T.C.; and

(c) whether it is a fact that while
exports of dry fish through S.T.C.
Bombay, are decreasing while court
disputes with parties are on the in-
crease, and, if so, the steps taken or
proposed to be taken to avoid such
unfortunate trend?

THE MINISTER OF STATE IN
THE MINISTRY OF COMMERCE
AND CIVIL SUPPLIES (SHRI Z. R.
ANSARI): (a) The value of export of
dry fish by STC, Bombay for the last
5 years was follows:—

1975-76*	Rs. 57.00 lakhs
1976-77	Rs. 84.63 lakh
1977-78	Rs. 176.79 lakhs
1978-79	Rs. 70.83 lakhs
1979-80	Rs. 50.00 lakhs (Prov.)

*Figures are for the whole of India.

Separate figures for STC's exports
from Bombay for 1975-76 are not
readily available.

(b) There is fluctuation in exports
depending upon the requirement of
Ceylon and their purchase programme.
However, there is no proposal at pre-
sent for de-canalisation.

(c) According to the information
available, there has been no appre-
ciable increase in court disputes with
the parties. As already explained,
fluctuation in export of dry fish is due
to fluctuation in demand from Ceylon.
STC is constantly endeavouring to in-
crease exports and also to increase unit
value realisation.

Financial requirements of State of Orissa

2252. SHRI RASABEHARI BE-
HERA: Will the Minister of FINANCE
be pleased to state:

(a) the amount recommended for
Orissa by the previous Finance Com-
mission keeping in view the financial
requirements of the State, and

(b) the amount out of the recom-
mended amount sanctioned so far?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
JAGANNATH PAHADIA): (a) The
Seventh Finance Commission has re-
commended a grant-in aid of Rs. 136.92
crores to Orissa to meet the gap on
their revenue account; during the
years 1979-84, as assessed by the Com-
mission.

(b) Rs. 41.55 crores, out of the total
sum mentioned above, payable for
1979-80, has already been paid to the
State.